

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

CP (IB) No.201/Chd/Pb/2021

IN THE MATTER OF:

Union Bank of India

...

Petitioner

Versus

Ritu Saluja

...

Respondent

Under Section: 95(1), IBC 2016

Order delivered on 23.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Harsh Garg, with Ms. Ramneek Kaur,
Advocates

For the Personal Guarantor : Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner as well as learned counsel for the respondents. In view of the Hon'ble Punjab and Haryana High Court orders in CWP-136-2022, CWP-138-2022, CWP-141-2022, CWP-142-2022 and CWP 144-2022, wherein interim stay of all further proceedings has prayed for granted by the Hon'ble High Court of Punjab & Haryana. The learned counsel appearing on behalf of the petitioner has submitted that the matter is listed on 22.05.2024 in the Hon'ble Punjab and Haryana High Court. Let this matter be posed to 30.05.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

April 23, 2024
Mamta